

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).3190/2007

(From the judgement and order dated 18/11/2006 in STA No.18/2006 of the HIGH COURT OF KARNATAKA AT BANGALORE)

M/S SREE DURGA DISTRIBUTORS

Petitioner(s)

VERSUS

STATE OF KARNATAKA

Respondent(s)

(With prayer for interim relief )(FOR FINAL DISPOSAL)

Date: 20/04/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.H. KAPADIA

HON'BLE MR. JUSTICE B. SUDERSHAN REDDY

For Petitioner(s)

Mr. S.K. Bagaria, Sr.Adv.

Mr. R.V. Prasad, Adv.

Mr. Praveen Kumar, Adv.

Mr. Chandra Shekhar Mulherkar, Adv.

For Respondent(s)

Mr. Sanjay R. Hegde, Adv.

Mr. Vikrant Yadav, Adv.

Mr. Amit Kumar Chawla, Adv.

Mr. Ramesh S.Jadhav, Adv.

UPON hearing counsel the Court made the following

O R D E R

Heard learned counsel for the parties.

Judgment reserved.

(N. Annapurna)  
Court Master

(Madhu Saxena)  
Court Master

Books cited:

1. Karnataka Value Added Tax Act, 2003
2. 2006 (5) SCC 208
3. 1997 (10) SCC 291
4. 1997 (6) SCC 564, para 13
5. 1992 (1) SCC 727, para 3
  
6. 1976 (4) SCC 601, para 1,3-5
7. 2004 (10) SCC 190, para 3